



Union Territory of Jammu and Kashmir
School Education Department
Civil Secretariat, J&K
Notification,
Jammu, the 27th of January 2026

S.O 19.Whereas; the Government of India has formulated National Education Policy on 29.07.2020 which emphasizes not only on learning based on developing cognitive competencies, but also skills, attitudes, and behaviors which will enable building character and creating holistic and skilled individuals, equipped with key21st century skills. This vision entails the need to promote mental health and well-being among students, which plays a prominent role in all aspects of an individual's life; and

Whereas, the Government of India has framed model guidelines namely 'Guidelines for regulation of Coaching Centre' in January 2024, for adoption by States / UTs for its implementation in their respective territorial jurisdiction; and

Whereas, the Hon'ble Supreme Court of India in Criminal Appeal out of SLP (Cr) 6378 of 2024 titled *Sukdeb Saha Vs State of Andhra Pradesh and Ors* in Para 37 of its judgment dated 25.07.2025 has issued the following direction:

"37. All States and Union Territories shall, as far as practicable, notify rules within two months from the date of this judgment mandating registration, student protection norms, and grievance redressal mechanisms for all private coaching Centers. These rules shall require compliance with the mental health safeguards prescribed herein.; and

Whereas, in terms of aforesaid direction of the Apex Court, all States and Union Territories have been directed to notify rules mandating registration, student protection norms, and grievance redressal mechanisms for all private coaching centers. These rules shall require compliance with the mental health safeguards prescribed herein; and

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Now, therefore, in view of above and compliance to the directions of the Hon'ble Supreme Court, the Government of Union Territory of Jammu and Kashmir hereby notify the following Rules; namely:-

1. Short title and Commencement.—(1) These rules may be called the Jammu & Kashmir Regulation and Registration of Educational Institutions, Coaching /Study Centers Rules, 2026.

(2) They shall come into force from the date of their publication in the official Gazette.

2. Objective.—The object of these rules shall be:-

- (i) to establish a framework for registering and regulating coaching/study centers.
- (ii) to suggest minimum standard for effective operation of coaching/study center.
- (iii) to protect students' interests by ensuring quality education and support.
- (iv) to encourage integration of co-curricular activities for holistic development.
- (v) to promote mental well-being through career guidance and psychological counseling.

3. Definitions.—(1) In these Rules, unless the context otherwise requires:-

- a) '**Appellate authority**' means an officer notified by the Government.
- b) '**Coaching**' means tuition, instructions or guidance in any branch of learning imparted to more than 20 students but does not include counseling, sports, dance, theatre and other creative activities;
- c) "**Coaching centre**" includes a centre, established, run, or administered by any person with the approval of competent authority to provide coaching for more than 20 students in any study programme or competitive examinations or academic support to students studying in any institution;
- d) "**Competent authority**" means Director School Education Kashmir/ Jammu, or any other Officer authorized by the Government.
- e) "**Government**" means the Government of Union Territory of the Jammu and Kashmir.
- f) "**Monitoring Committee**" means group of officers nominated to oversee the performance of registered coaching/study centers.
- g) '**Person**' means an individual and includes a group of persons or a body corporate, or a trust, firm or society or an institution;
- h) '**Proprietor**' means an owner of a coaching center seeking registration or registered and includes joint owner;

- i) **"Tuition"** means imparting of education, coaching/study or teaching in any manner to the students of 16 years or above.
 - j) **'Tutor'** means a person who guides or trains students in any coaching center and includes tutor giving specialized tuitions.
 - k) **"Mental Health Counselor"** means a trained professional engaged to provide counseling, guidance, and support for the emotional and psychological well-being of students.
- (2) Words and expressions used in these rules, but not defined, shall have the same meanings as are assigned to them in other relevant laws / rules as applicable.

4. Registration/Establishment of coaching/study centers.—

- a) No person shall impart coaching or establish, run, manage or maintain a coaching/study center unless prior registration is obtained from the Competent Authority.
- b) An application for registration, including fees and required documents, shall be submitted to the competent authority in the manner and form as may be notified.
- c) The competent authority shall, within one month from the date of receipt of the application for registration, either grant the registration certificate in the prescribed form, or shall communicate to the applicant his order of refusal to grant such registration after recording reasons in writing, for such refusal:
Provided that no order refusing the registration shall be passed except after giving to the person concerned a reasonable opportunity of hearing.
- d). Registration certificates shall be valid for a period of two years, unless cancelled earlier for any reason.
- e). Every registered coaching center shall apply for renewal of registration certificate to the competent authority two months prior to the date of expiry of such registration, in such form, with such fees and documents as may be specified by the Government.
- f). The competent authority may, on receipt of an application for renewal of registration in the prescribed form and on payment of the prescribed fees, shall decide on the application for renewal of registration number before the expiry of the registration period and may renew the certificate or may communicate the refusal thereof to the applicant before the expiry of the registration period, after recording the reasons for such refusal in writing:

Provided that no order refusing the registration shall be passed except after giving to the person concerned a reasonable opportunity of hearing.



- g). The Government shall create a web-portal/online mechanism to facilitate the registration of Coaching Centers in faceless manner with minimum human interface.
- h). It shall be mandatory for each coaching/study centre and their branches to obtain a separate registration.

5. Conditions for Registration.—(1) No coaching centre shall-

- (i) engage tutors having qualification less than graduation for 10th class and post graduate in the relevant subjects to the Senior secondary classes;
- (ii) make misleading promises or guarantee of rank or good marks to parents/students for enrolling them in the coaching centre;
- (iii) be registered, if it has less than a minimum one square meter area per student;
- (iv) hire the services of any tutor or person who has been convicted for any offence involving moral turpitude;
- (v) be registered unless it has counseling system.
- (vi) hire services of a Government employee.
- (e) be registered unless NOC is obtained from Criminal Investigation Department.
- (f) be registered unless Building safety certificate has been obtained from PWD department.
- (g) use basement for teaching classes.

(2) The person or proprietor operating coaching centre shall submit an affidavit regarding fulfillment of all mandatory terms and conditions as mentioned in sub-rule (1) along with application for registration.

(3) Coaching centre shall adhere to various laws, rules, regulations etc. including separate registration as applicable in the local jurisdiction.

6. Documents to be accompanied with the application for registration-

(1) Every application for registration of a coaching center shall be accompanied by an undertaking by the person or proprietor stating that –

- (a) he shall use only the word 'registered coaching center' and shall not use the words 'recognized' or 'approved' on any sign board or any prospectus or correspondence or communication of whatever nature or at any place;
- (b) Coaching classes for those students who are also studying in institutions / schools shall not be conducted during their institutions / schools' hours.
- (c) the necessary information regarding the qualification of the tutors, time table of the coaching class, the fee charged and general information, as specified, regarding the coaching class shall be displayed on the website and notice board at prominent place in the premises of the coaching center;

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- (d) he / she or any tutor or person employed, in any manner in the coaching center has not been convicted for any offence involving moral turpitude and that any change in employment of tutor shall be immediately intimated to the competent authority;
- (e) he / she shall abide by the condition regarding the specified number of students to be admitted in the coaching class;
- (f) he / she shall abide by the other terms and conditions of this guidelines;

(2) The application for renewal of the registration shall be accompanied by a copy of the statement of accounts audited by Chartered Accountant.

7. Website Requirement.—The Government shall in consultation with Information Technology Department establish an online system for faceless registration, while each coaching/study centre must maintain a website with current information on tutors, qualifications, courses, fees, policies, student outcomes, and comply with all relevant laws. Website should specifically publish fee structure of the various courses.

8. Regulation and Monitoring of Coaching/study Centers.—Every Coaching/study Center shall:

- a) Notify any changes in teaching faculty or class schedule one week in advance.
- b) Publish a summary of results at the end of each session and send detailed results with names to the Competent Authority.
- c) Establish a complaint redressal mechanism (CRM) and report each complaint and its resolution to the Competent Authority and Monitoring Committee within a week.
- d) Refund the entire fee if a student withdraws from the course within 10 days of registration.
- e) In case of mid-session faculty changes, allow students to withdraw within 10 days with a proportional fee refund; the Competent Authority's refund decision is binding and must be implemented within 10 days.

9. Infrastructure Requirements — A coaching/ study center shall fulfill the following infrastructure related requirement:-

- (a) the coaching/study center must be located in a noise-free area. Within the basic structure of the coaching center, a minimum one square meter area may be allocated for each student during a class/batch. There shall be sufficient infrastructure in proportion to the number of students enrolled;
- (b) the coaching centre building shall adhere to fire safety codes, building safety codes and other standards and shall

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obtain a Fire and Building Safety Certificate from the local body concerned;

- (c) for the assistance of the students, coaching centre shall have first aid kit and medical assistance/treatment facility. List of referral services like hospitals, doctors for emergency services, police helpline, child helpline details, fire service helpline, women helpline etc. shall be displayed at conspicuous place;
- (d) the coaching centre building shall be fully electrified, well-ventilated;
- (e) safe and potable drinking water shall be available for all students and staffs of the coaching centre;
- (f) the coaching centre may be suitably fitted with CCTV cameras wherever required and security shall be well maintained;
- (g) a complaint box or register may be placed at the coaching centre for the students to raise a complaint. Coaching centre shall have committee for redressal of complaints/grievances of students; and
- (h) provision of separate toilets for males and females shall be made within the coaching centre building premises.

10. Curriculum and Classes.— For the purpose of achieving holistic development of students and to provide psychological counselling for mental well-being of the students, in respect of curriculum and classes, along with coaching, coaching Centers shall,-

- (i) make efforts to complete the classes in the stipulated time as mentioned in the prospectus;
- (ii) provide remedial or support classes to student who require additional support in their academics;
- (iii) chalk out time-table to allow the students to relax and recuperate and thus, not build additional pressure on them;
- (iv) ensure weekly off for students as well as tutors;
- (v) not conduct assessment-test/exam on the day after weekly off;
- (vi) customize leave in such a manner that the students are able to connect with their family during the important and popular festivals;
- (vii) conduct coaching classes in a way that it is not excessive for a student and it should not be more than 5 hours in a day;
- (viii) endeavour to organize co-curricular activities at regular intervals in addition to conducting regular classes; and
- (ix) make efforts to organize counselling sessions for the development of students' mental health and life skills.
- (x) special provisions should be made for students with disabilities or special needs to ensure inclusive participation.

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- 11. Fees.—** (1). Fees must be fair and reasonable, with receipts provided.
(2). Coaching/study Centers must issue a prospectus with course details and fees.
(3). Study materials must be provided without additional charges.
(4). Refund fees on a pro-rata basis if a student leaves mid-course.
(5). Fees cannot be increased during the course duration course completion.
(6). The mode of fee payment will be online only.

12. Code of conduct by the Coaching/study Centre.—There shall be a code of conduct for coaching Centers registered and every coaching centre must adhere to the code. The salient features of the code of conduct are as follows:-

- (i) the number of students to be enrolled in each class/batch may be clearly defined in the prospectus and published on website. In no case such enrolment shall be increased in class/batch during the ongoing course;
- (ii) the number of students admitted may be in line with the requirements of maintaining a healthy teacher-student ratio in each class and for creating more opportunities for building relationship with tutors and counsellors. It should be ensured that students are able to connect with the tutor and the student has easy access and visibility to the screen/blackboards;
- (iii) the students shall be well apprised about the difficulty of exams, syllabus, level of intensity of preparation and efforts required before enrolling into the curriculum;
- (iv) the students shall be made aware about the educational environment, cultural living, realities, and difference between preparation of school level examinations and competitive examination;
- (v) apart from options for admission in engineering and medical institutes, information about other career options may be provided to the students, so that they do not get stressed about their future and can choose an alternative career option;
- (vi) parents may be given an option of aptitude test for their ward prior to enrolling them in a coaching institution, thereby enabling an informed decision regarding their career selection;
- (vii) coaching centre should create awareness among students and parents that excessive ambitions may cause mental pressure;
- (viii) coaching centre shall not make public the result of assessment test conducted by it. Keeping the assessment test

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confidential, it should be used for regular analysis of performance of students and the student whose education performance is deteriorating, should be provided counselling;

(ix) there shall be no segregation of batches based on the performance of students;

x) hold mental health workshops with professionals;

xi) adopt a Child Protection and Anti Harassment Policy, including, Mandatory staff training on child safety and reporting procedures; a clear code of conduct for tutors regarding student interactions; Immediate reporting of any harassment or abuse to the Competent Authority;

xii) all teaching Staff Shall undergo periodic training in pedagogy, formative assessment, and student mental health support as prescribed by the Competent Authority; and

xiii) the grievance redressal mechanism shall be accessible to students, parents, and staff, with resolution of complaints within a maximum of 30 days, and escalation to the Competent Authority if unresolved.

13. Student Mental Health and Well Being. — All Education Institutions in addition to Coaching/Study Centers shall prioritize students' mental health and emotional well being alongside academic support.

- i. Education Institutions and Coaching/Study Centers must employ or engage trained counselors or psychologists to provide regular mental health support to students.
- ii. Education Institutions and Coaching/Study Centers Shall organize weekly or bi-weekly workshops on stress management, coping strategies, mindfulness, and emotional resilience.
- iii. Tutors shall be trained to identify early signs of stress, anxiety, or burnout and refer students to appropriate support.
- iv. Students shall have access to one-on-one counseling sessions upon request.
- v. Education Institutions and Coaching/Study Centers shall maintain a confidential record of counseling sessions and follow-up measures, While ensuring data privacy.

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- vi. Regular peer support programs, discussion forums, and group activities shall be organized to foster social connection and emotional support.
- vii. The Competent Authority shall monitor compliance and may prescribe minimum mental health intervention hours per month.

14. Counseling Support.— All Education Institutions in addition to coaching/study Centers must prioritize mental well-being by reducing pressure, providing trained counselors, and offering career guidance. Regular workshops on mental health and stress prevention, along with tutor training and peer support, are essential. Centers should address student concerns quickly and follow a structured mental health framework.

15. Inclusivity and Accessibility.—The Coaching/Study Centers must ensure no discrimination based on religion, race, caste, or other personal attributes during admission and teaching. They should increase representation from vulnerable groups, including female students, those with disabilities, and marginalized communities. Coaching/study/study Centers must admit 10% of students from BPL families or orphans based on the Competent Authority's recommendation. The Director(s) of School Education will verify and select eligible students, forwarding their names to the Centers. Centers must report the number of such students for renewal compliance.

16. Annual Report.—The Coaching/Study Centers must maintain records and documents as prescribed by Government authorities and submit an annual report to the competent authority. This ensures transparency, accountability, and compliance with regulatory standards.

17. Restriction on shifting of Coaching/ study centre.—The Coaching/Study Center may only conduct classes at the location specified in its registration certificate and must obtain prior written approval from the Competent Authority before relocating to a different address.

18. Monitoring and Complaint Resolution.—The Competent Authority or an authorized officer will continuously monitor Coaching/Study Centers for compliance. Complaints by students, parents, or tutors must be resolved within 30 days by the Competent Authority or an inquiry committee. Penalties or registration cancellation may follow if necessary.

19. Monitoring Committee—There shall be Monitoring Committee, constituted by the Government in each district comprising the following officers, who shall oversee the Educational Institutions and Coaching/Study Centers within their respective districts;

- a) Additional Deputy Commissioner.

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- b) Chief Education Officer.
- c) Principal of the Cluster.
- d) Zonal Education Officer,

20. Penalty.—In case of violation of any of the terms and conditions of registration, the Coaching/Study Center shall be liable for penalties as follows:

- (i) Rs 25,000/- for first offence
- (ii) Rs. 50,000/- for the second offence
- (iii) Revocation of registration for subsequent offence

21. Cancellation of Registration.—The certificate of registration granted to the coaching center, without prejudice to any other penal action that may be taken for violation of relevant law, at any time be cancelled, if the competent authority is satisfied that the coaching center has contravened any of the provisions of these rules or violated any of the terms and conditions subject to which the registration was granted.

22. Procedure for Appeal.—Any person dissatisfied with an order refusing to register a coaching/study center, or with a cancellation of registration, may appeal to the Administrative Secretary, School Education within thirty days of receiving the order.

By order of the Government of Jammu and Kashmir.

Sd/-
(Ram Niwas Sharma)
Commissioner/Secretary to the Government

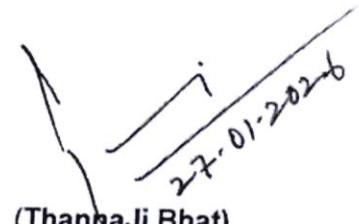
No: Edu-LGL0Jmu(Misc)/8/2025-01 (7721464)

Dated 17.01.2026

Copy to:

1. All Financial commissioners (Additional chief secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister,
- 3, Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor.
6. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India
7. Chief Electoral Officer, J&K.
- B. All Commissioner/Secretaries to the Government.
9. Divisional Commissioner, Jammu/Kashmir.
10. Principal Resident commissioner, J&K Government, New Delhi.
11. Chairperson, J&K Special Tribunal.

12. Director, J&K Institute of Management, public Administration and Rural Development.
13. Secretary, J&K Public Service Commission.
14. All Heads of the Department/Managing Directors.
15. All Deputy Commissioners.
16. Director Estates, Jammu/Kashmir.
17. Director, Archives, Archaeology and Museums, J&K.
18. Director Information, J&K.
19. Officer Concerned.
20. Secretary, J&K Services Selection Board.
21. Private Secretary to Hon'ble Chief Minister.
22. General Manager, Government Press, Jammu/Srinagar.
23. Private Secretary to Hon'ble Deputy Chief Minister.
24. Private Secretaries to all Hon'ble Ministers.
25. Private Secretary to Advisor to Hon'ble Chief Minister.
26. Private Secretary to the Chief Secretary,
27. Private Secretary to Commissioner/Secretary to the Government, School Education Department.
28. Incharge Website, GAD.
29. Government Order file/Stock file.


27-01-2026

(Thanka Ji Bhat),
Under Secretary to the Government.